

संख्या: P-24021/6/2024-IPR -International Policy

भारत सरकार/ Government of India
वाणिज्य और उद्योग मंत्रालय/ Ministry of Commerce and Industry
उद्योग संवर्धन और आंतरिक व्यापार विभाग/ Department for Promotion of Industry and
Internal Trade
(आईपीआर – अंतर्राष्ट्रीय नीति अनुभाग)/ (IPR –International Policy Section)

वाणिज्य भवन, नई दिल्ली/ Vanijya Bhawan, New Delhi
दिनांक: 11th September, 2024

ORDER

Subject: Deputation of Officer for participating in JPO/IPR training program for IP Trainers for the Fiscal Year 2024 schedule from September 24 to 2 October, 2024 (in Person at Tokyo)-reg.

Sanction of the President is hereby accorded to the foreign deputation of **Ms. Chhavi Garg**, Examiner of Patents and Designs, O/o Controller General of Patents, Designs, and Trade Marks for participating in JPO/IPR training program for IP Trainers from September 24 to 2 October, 2024 in Tokyo, Japan.

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation will be as under: -

- a. **Period of deputation:** The period of deputation of the above mentioned official will be from September 24 to 2 October, 2024 (09 days) excluding journey time and enforced halts, if any.
- b. **Pay:** During the period of deputation, the officer will draw her pay and allowances in the existing capacity. The expenditure on her pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- c. **Medical Assistance:** JPO/AOTS will cover the Medical Insurance in the Japan only.
- d. **Passage etc:** The entire expenditure on air travel, hotel accommodation, tuition fee and other daily allowance etc. of the officer will be borne by Japan Patent Office/ the Association for Overseas Technical Cooperation and Sustainable Partnerships (AOTS).
- e. **Mobile expense:** Expenditure on mobile phone will be governed as per MEA and DoE guidelines and will be debited from budget head of O/o CGPDTM under- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25.
- f. The officer will submit the tour report to her office, Department for Promotion of Industry and Internal Trade and Ministry of External Affairs.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No.16 dated 11.09.2024 of File No. P-24021/6/2024-IPR -International Policy Section (201415).

(संजय कुमार / **Sanjay Kumar**)
अवर सचिव/ Under Secretary
फ़ोन/ Tele: 011-23038828
ईमेल/ email: sanjay-css@gov.in

To:

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. The Head of Chancery, Embassy of India, Tokyo, Japan
2. JS (East Asia Division), Ministry of External Affairs, New Delhi
3. Ms. Chhavi Garg, Examiner of Patents & Designs, O/o CGPDTM
4. Shri Anoop K Joy, Joint Controller (International Affairs Division), O/o CGPDTM
5. PA to CGPDTM, Boudhik Sampada Bhavan, Mumbai
6. PA to Dir (KT), DPIIT
7. Shri Arun Kumar Gupta, US, IPR (Estt.), Vanijya Bhawan, New Delhi
8. Fin.II Section of DPIIT with the request to kindly make arrangement for uploading in FVMS alongwith outcome of the tour.